

(b) The main points made by the Indian Chamber of Commerce are that (i) in spite of the defects of the licensing system, the Industrial Licensing Policy Inquiry Committee has suggested the continuance and tightening up of the licensing system; (ii) it will not be practicable to plan ahead for ten or fifteen years for any industry as recommended by the Committee; (iii) the Committee's suggestion to exclude the Larger Industrial Houses from the middle sector of industries or further reservation of certain industries for the small social sector would adversely affect industrial growth as also expansion of exports; (iv) the suggestion of the Committee to ban further development of large scale industrial units in certain metropolitan areas would affect employment opportunities for the growing urban population; (v) the suggestion of the Committee to enable conversion of loans given by the financial institutions into equity at their option and their participation in the management of borrowing companies would lead to dual control in management; it would also discourage the private enterprise and work to the disadvantage of the other equity shareholders, besides blocking up the funds of the financial institutions. The viewpoint of the Indian Chambers of Commerce and Industry, together with those of other representative bodies and associations, will be taken into account by the Government before decisions are finalised on the recommendations of the Industrial Licensing Policy Inquiry Committee:

Broad Gauge Line From Samastipur to Narkatiaganj (North Eastern Railway)

*36. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether surveys for extending the broad gauge line from Samastipur to Narkatiaganj *via* Darbhanga and from Lucknow to Katihar *via* Muzaffarpur have been completed;

(b) if so, the result thereof; and

(c) whether in assessing the priorities of these extensions, the assistance of some defence and foreign trade personnel is being taken, in view the requirements of

Darbhanga Aerodrome and Nirmal, Jaynagar, Janakpur Road, Bairagania and Adapur Railway stations for defence and for developing the trade with Nepal?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). The surveys for conversion of Samastipur-Raxaul *via* Darbhanga and Muzaffarpur and from Barabanki to Katihar are in different stages of progress and are likely to be completed by December, 1970. The results of the surveys will be known after all the survey reports are submitted by the North Eastern Railway Administration on completion of the surveys and these are examined by the Railway Board.

(c) While carrying out surveys the requirements of Defence establishments, foreign trade and other interests are generally kept in view.

Recommendation of Wanchoo Working Group for Financial Concessions to Industries

*39. SHRI BHAJAHARI MAHATO : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) which of the recommendations contained in the Report of the Wanchoo Working Group for fiscal and financial concessions of industries have been accepted by Government; and

(b) the reasons for not accepting the remaining recommendations and whether there is likelihood of their being accepted in the near future?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Working Group on "Fiscal and Financial Incentives for starting industries in Backward Areas" (Wanchoo Working Group) has recommended incentives to be given mainly by the financial institutions, the Centre and the States. It is proposed by the financial institutions to give certain concessions to new industries to be set up in selected backward districts of all States. In regard

to the incentives to be given by the Centre, it is considered by the Government that, in lieu of the incentives recommended by the Working Group for a higher development rebate and exemption from income-tax, corporate tax, import and excise duties, a block grant or subsidy for a part of the total fixed capital investment of new units to be set up in two selected districts each of the States indentified as industrially backward and one district each of the other States, may be granted.

हैवी इंजीनियरिंग कारपोरेशन के कर्मचारियों पर अभियोग

*40. श्री रामावतार शास्त्री : क्या इस्पत तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1967 में हुए, साम्प्रदायिक दंगों में भाग लेने के सम्बन्ध में हैवी इंजीनियरिंग कारपोरेशन, रांची, के कुछ कर्मचारियों के विरुद्ध फौजदारी के मुकदमे दायर किये गये हैं ;

(ख) यदि हाँ, तो उनके नाम क्या हैं तथा किन धाराओं के अंतर्गत उन पर अभियोग चलाया जा रहा है ;

(ग) क्या यह सच है कि उनके विरुद्ध

गम्भीर आरोप होने के बावजूद भी कोई विभागीय कार्यवाही नहीं की गई है ;

(घ) यदि हाँ, तो उसके क्या कारण हैं और क्या सरकार का विचार अभी भी उनके विरुद्ध कोई विभागीय कार्यवाही करने का है ; यदि नहीं, तो उनके क्या कारण हैं ;

(ङ) क्या यह सच है कि सरकार द्वारा आश्वासन दिये जाने के बावजूद भी दंगों में मारे गये व्यक्तियों को कोई वित्तीय सहायता नहीं दी गई है ; और

(च) यदि हाँ, तो उनके क्या कारण हैं और सरकार का क्या करने का विचार है ?

इस्पत तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) हैवी इंजीनियरी कारपोरेशन के कुछ कर्मचारियों का अगस्त, 1967 के साम्प्रदायिक दंगों में हाथ होने के कारण उनके विरुद्ध फौजदारी मुकदमे दायर किये गये हैं ।

(ख) कर्मचारियों के नाम तथा जिन धाराओं के अन्तर्गत उन पर मुकदमे चलाए जा रहे हैं वे धाराएं इस प्रकार हैं—

- | | |
|---|--|
| 1. श्री राम दयाल सिंह | धारा 302/149 भारतीय दंड संहिता । |
| 2. श्री फागू प्रसाद साव
श्री लखीचन्द सिंह
श्री पूजा सिंह | धारा 302/149 भारतीय दंड संहिता ।
(अब दोष मुक्त कर दिये गये हैं) |
| 3. श्री सरदार सरन सिंह
श्री दीनानाथ सिंह
श्री सारदा प्रसाद सिंह | धारा 143/324/380 भारतीय दंड संहिता । |
| 4. श्री राजेन्द्र प्रसाद जायसवाल
श्री राघोसिंह
श्री सरजु सिंह | धारा 147/380/149/458 भारतीय दंड संहिता । |